

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

Original Application No: 111/2010
This, the 1st day of April, 2013

HON'BLE SRI JUSTICE ALOK KUMAR SINGH, MEMBER (J)
HON'BLE SRI D.C. LAKHA, MEMBER (A)

Abdul Latif aged about 61 years son of Karam Ali resident of
village Masaudha, Post Jyotisadan, District Faizabad

Applicant.
By Advocate: Sri A.K. Pandey

Versus

6. Union of India through Ministry of Defence, Civil Secretariat, New Delhi.
7. Under Secretary, Govt. of India, Ministry of Defence, Army Headquarters, DHQ, Post, New Delhi.
8. Director General, ORG-4 (Civil) (B), Adjutant General, Branch Army Headquarters, DHQ Post Office, New Delhi.
9. Officer In-charge, Corps of Military Police record, Bangalore.
10. Officer-Incharge, Dogra Regiment records, Faizabad, Uttar Pradesh.

Respondents.

By Advocate: Sri K.K. Shukla

ORDER (Dictated in open court)

By Hon'ble Mr. Justice Alok Kumar Singh, Member (J)

Heard.

2. Learned counsel for the applicant submits that it would meet the ends of justice if the applicant is permitted to move a comprehensive representation indicating the case law on this point within a stipulated period and the respondents No. 1 and 2 may be directed to decide the same within a reasonable time by passing a reasoned and speaking order.

3. As far as this request is concerned, the respondents counsel have no objection.

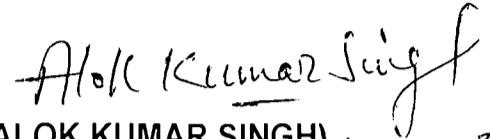
4. In view of the above submission, we are not adverting to the merits of this O.A. Keeping in view the request made by the learned counsel for the applicant, this O.A. is finally disposed of with liberty to the applicant to make a comprehensive

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representation indicating case laws if any on the point, along with copy of this order passed by this Tribunal and if such representation is so moved, the respondents No. 1 and 2 shall dispose of the same within a period of 4 weeks by passing a reasoned order. No order as to costs.



(D.C. LAKHA)
MEMBER (A)



Alok Kumar Singh
(ALOK KUMAR SINGH)
MEMBER (J) 1.4.2013

HLS/-